

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO. 158
TO BE ANSWERED ON 30TH NOVEMBER 2015
ILLEGAL MINING

158. SHRI K. N. RAMACHANDRAN:
SHRI AJAY NISHAD:
SHRI ABHISHEK SINGH:
SHRI K. PARASURAMAN:
SHRIMATI KOTHAPALLI GEETHA:
SHRI S.P. MUDDAHANUME GOWDA:
SHRI SHIVKUMAR UDASI:
SHRI P.P. CHAUDHARY:

Will the Minister of **MINES** be pleased to state:

- (a) the details of the reported cases of alleged illegal mining in the country, State/ UT-wise during the last three years and the current year and the action taken by the Government thereon along with the details of the steps taken by the Government to check the illegal mining;
- (b) whether any payment has been made by the Union Government to the Indian Space Research Organisation (ISRO) and other remote sensing organisations for tracing out illegal mining in the country, if so, the details thereof;
- (c) whether sanction has been granted by the Union Government and State Governments to certain companies found involved in illegal mining in different parts of the country and also violating the orders of the Supreme Court;
- (d) if so, the details thereof and the reasons therefor, company-wise and State/ UT-wise; and
- (e) whether reports regarding the status of alleged illegal mining have been sought by the Union Government from some of the State Governments and if so, the details thereof along with the action taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE FOR STEEL AND MINES (SHRI VISHNU DEO SAI)

(a): State Governments are empowered, under Section 23C of the Mines and Minerals (Development and Regulation) Act, 1957 (**MMDR Act, 1957**) to make rules for prevention of illegal mining, transportation and storage of minerals; and, therefore, matters relating to illegal mining come under the legislative and administrative jurisdiction of State Governments.

However, based on the quarterly returns on illegal mining submitted by various State Governments to Indian Bureau of Mines (**IBM**) (a subordinate office under the Ministry of Mines), state-wise details of instances of illegal mining reported in various parts of the country for last three years along with the details of action taken by the State Governments thereon including details of realization of fines is given in **ANNEXURE**.

(b): No Madam. However, IBM has procured thirteen satellite imageries from National Remote Sensing Centre, Indian Space Research Organization (ISRO), Hyderabad at a cost of Rs.1,08,000/- for identification of mining excavations towards

formulation of mineral development plans pertaining to Adityana & Bhakharala villages in Porbandar district of Gujarat.

(c): No Madam.

(d): Does not arise in view of the reply given to (c) above.

(e): Matters relating to illegal mining come under the legislative and administrative jurisdiction of State Governments.

However, State Governments send quarterly returns on illegal mining to IBM giving details of instances of illegal mining reported in various parts of the country for last three years along with the details of action taken by the State Governments thereon including details of realization of fines.

The Ministry of Mines has constituted a Central Coordination-cum-Empowered Committee (CCEC) under the Chairmanship of Secretary (Mines) with members which include the Central Ministries/Departments of Environment and Forests & Climate Change, Home Affairs, Steel, Civil Aviation, Railways, Shipping, Revenue, Fertilizers, Atomic Energy; twelve important mineral producing States of Andhra Pradesh, Chhattisgarh, Goa, Gujarat, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Orissa, Rajasthan, Tamil Nadu, Telangana; and the Indian Bureau of Mines, and Geological Survey of India (subordinate offices of the Ministry of Mines).

The CCEC holds quarterly meetings to consider and review all mining related issues, including matters relating to illegal mining and the steps being taken by the State Governments in detecting and preventing illegal mining.

**ANNEXURE REFERRED IN REPLY TO LOK SABHA UNSTARRED QUESTION NO.158 FOR
REPLY ON 30.11.2015 REGARDING 'ILLEGAL MINING' ASKED BY SHRI K N RAMACHANRAN
AND OTHERS**

**STATEMENT SHOWING YEAR-WISE STATE WISE CASES OF ILLEGAL MINING FOR MAJOR
AND MINOR MINERALS**

Illegal mining cases						Action taken from 2012-13 to 2015-16 (Up to Qtr ending June – 2015)			
Sl. No.	State	2012-13	2013 – 14	2014 – 15	2015 – 16 (Qtr ending June – 2015)	FIRs Lodged (Nos.)	Court Cases Filed (Nos.)	Vehicles Seized (No.)	Fine realized by State Govt. (Rupees in Lakhs)
1	Andaman & Nicobar	0	n.r.	n. r.	n. r.	0	0	0	0.05
2	Andhra Pradesh	16592	7692	9379	2004	2	1	2	8302.865
3	Assam	0	0	0	0	0	0	0	0
4	Chhattisgarh	3238	3996	5040	1746	2	12482	1138	2502.47
5	Goa	0	1	0	0	0	0	0	0
6	Gujarat	6023	5447	5716	973	229	27	8113	41265.02
7	Haryana	3517	3589	5333	1209	583	0	0	2856.706
8	Himachal Pradesh	0	n.r.	n. r.	n. r.	0	0	0	0
9	Jharkhand	663	901	1162	441	1656	177	1061	1962.37
10	Karnataka	6677	8509	8464	2375	569	512	9171	6930.31
11	Kerala	4550	4448	4172	655	0	0	0	2068.36
12	Madhya Pradesh	7169	6725	8173	2911	61	24848	528	13226.97
13	Maharashtra	42918	36476	n.r.	n.r.	12	0	104556	13286.14
14	Mizoram	16	21	26	n. r.	1	0	0	2.342
15	Odisha	314	76	104	22	4	4	513	1212.74
16	Punjab	19	n.r.	n. r.	n. r.	74	0	61	45.80
17	Rajasthan	2861	2953	2945	687	2183	52	3631	3979.294
18	Tamilnadu	295	1078	205	12	6515	1	33665	10553.139
19	Telangana	-	-	3311	1365	0	0	2	1083.426
20	Uttar Pradesh	3266	6777	10402	2020	0	0	0	7151.75
21	West Bengal	479	n.r.	n. r.	270	827	0	485	0
Grand Total		98597	88689	64432	16690	12718	38104	162926	116429.8

n.r. – not reported